

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 1485/2013

This the 3rd day of August, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Gurdev Singh
Retired HC of Delhi Police
PIS No.28720302
Aged about 60 years
S/o Late Sh. Hira Singh
R/o 346, Police colony,
Ashok Vihar,
New Delhi.

... Applicant

(By Advocate: Shri Anil Singal)

Versus

1. Union of India
Through Its Secretary
Ministry of Home Affairs
North Block, New Delhi.
2. Pay & Account Officer
PAO-II (Delhi Police)
17/11, Jam Nagar House
Man Singh Road, New Delhi
3. Commissioner of Police Delhi
PHQ, I.P. Estate,
New Delhi. Respondents

(By Advocate: Shri Vijay Pandita)

ORDER(ORAL)**By Hon'ble Mr.V. Ajay Kumar, M(J):**

Heard both side.

2. The applicant, a retired Head Constable of the respondent, Delhi Police, filed this OA, aggrieved by the action of the respondents in not releasing his retirement benefits on the ground that certain judicial proceedings are pending against him.
3. Learned counsel for the applicant states that a false criminal case was registered against the applicant in FIR No.14/2008 dated 25.09.2008 under Section 406/498-A IPC, PS NRI District Shaheed Bhagat Singh Nagar, Punjab. However, after investigation, a cancellation report was filed by the respondents in this regard way back on 30.05.2009. The said facts are not disputed by the respondents.
4. In view of the fact that no judicial proceedings are pending against the applicant as of today, the present OA is allowed. The respondents are directed to release all the retirement benefits to the applicant within a period of 90 days from the date of receipt of a copy of this order. No costs.

(Dr.Birendra Kumar Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)